

(Open Court)

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the 30<sup>th</sup> day of August, 2005

Civil Misc. Contempt Petition No. 08 of 2005

Hon'ble Mr. A.K. Bhatnagar, member- J.  
Hon'ble Mr. D.R. Tiwari, Member- A.

Om Prakash, S/o Sri Bahadur Singh  
R/o Vill. Nanhera Anantpur, P.O. Kash,  
Tehsil- Roorkee, Distt. Haridwar.

.....Applicant

Counsel for Applicant : Sri A.K. Upadhyay

V E R S U S

Vinay Kumar Mathur, Director,  
Central Building Research Institute,  
Roorkee, Distt. Haridwar.

.....Respondents

Counsel for the respondents:

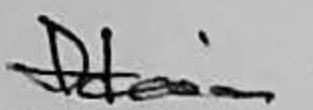
O R D E R

By Hon'ble Mr. A.K. Bhatnagar, JM

This contempt petition has been filed for punishing the respondent for willful disobedience of the order dated 19.01.2004 passed in O.A No. 1432/97 by which a direction was issued to respondents to take appropriate decision by means of a reasoned and speaking order on the representation of the applicant within a period of 4 months under communication to the applicant.

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2. We have heard counsel for the applicant and perused the record available before us. We have gone through letter-dated 18.06.2004 passed incompliance of the judgment-dated 19.01.2004 in O.A No. 1432/97. Since in compliance of the order and judgment dated 19.01.2004, the representation of the applicant has already been decided by the competent authority by order dated 18.06.2004, therefore, we find no case for contempt is made out. Accordingly the contempt petition is rejected. However, liberty is given to the applicant to come from original side, if he ~~is~~ <sup>is</sup> aggrieved.

  
MEMBER- A.  
MEMBER- J